

MADHYA PRADESH STATE JUDICIAL ACADEMY, JABALPUR

**CONFERENCE ON – KEY ISSUES RELATING TO SCHEDULED CASTES AND SCHEDULED TRIBES
(PREVENTION OF ATROCITIES) ACT, 1989**

21st February, 2026 (MPSJA, JABALPUR)

SCHEDULE

SESSION	TIME	TOPIC
	10.15 am to 10.30 am	<p>Group Photograph</p> <p><i>Followed by</i></p> <p>Inauguration of the Conference</p> <p>By: Director, MPSJA</p>
I	10.30 am to 12.00 noon	<p>Topic: An overview of the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989</p> <p>Scope of discussion:</p> <ul style="list-style-type: none">• Background, necessity and constitutional provisions• Important provisions of Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989• Important amendment in Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989• Role of Special Courts in effective implementation of the provisions of the Act <p>Chaired by: Director, MPSJA</p> <p>Facilitated by: Shri Dharmendra Kumar Tada, Faculty Member (Sr.), MPSJA</p> <p>Introductory Address by Chair – 15 min.</p> <p>Panel Speakers: 12 min each – Participant Special Judges SC/ST (PA) Act</p> <p>(i) Shri Devendra Prasad Mishra, Special Judge SC/ST (P.A.) Act, Indore (ii) Shri Upendra Pratap Singh, Special Judge SC/ST (P.A.) Act, Chhatarpur (iii) Shri Manoj Kumar Tiwari (Sr.), Special Judge SC/ST (P.A.) Act, Bhind (iv) Ms. Nivedita Mudgal, Special Judge SC/ST (P.A.) Act, Rajgarh</p> <p>Open interactive discussion with concluding remarks by the Chair</p>
<i>BREAK (12.00 noon to 12.15 pm)</i>		

II	12.15 pm to 1.30 pm	<p>Topic: Issues relating to proof of caste and bail under Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989</p> <p>Scope of discussion:</p> <ul style="list-style-type: none"> • Overview of socio-economic conditions of the Scheduled castes and Scheduled Tribes <i>vis-à-vis</i> the Act • Rights of Victims & Witnesses (Section 15A) • Statutory bar under section 18 & 18A / interim bail • Caste Certificate and issues relating to conversion, migration and marriage affecting caste <p style="text-align: right;">(ONLINE)</p> <p>By: Shri Anurag Panwar, Additional Director (Research), Judicial Training & Research Institute, Lucknow (U.P.).</p>
LUNCH BREAK (1.30 pm to 2.15 pm)		
III	2.15 pm to 3.45 pm	<p>Topic: Procedure regarding trial of cases under the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989</p> <p>Scope of discussion:</p> <ul style="list-style-type: none"> • Framing of charges • Presumption under the Act • <i>Mens rea</i> and proof of caste based content • Sentencing and compensation <p style="text-align: right;">(ONLINE)</p> <p>By: Shri Vishal S. Gaike, Additional Director, Maharashtra Judicial Academy, Uttan, Thane (Maharashtra)</p>
TEA BREAK (3.45 pm to 4.00 pm)		
IV	4.00 pm onwards	<p>Open interactive session</p> <p>Chaired by: Director, MPSJA</p> <p><i>Followed by Valedictory Session</i></p>

Note:-

- (1) The Schedule is subject to change as per exigencies.
- (2) Use of Cell Phones during the Conference is strictly prohibited.

DIRECTOR